



2026:AHC:42875-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 2535 of 2026

Brijesh Kumar

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Chandra Kant Tripathi
Counsel for Respondent(s)	:	G.A., Surya Prakash Dubey

Court No. - 45

**HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.**

1. Heard learned counsel for the petitioner, learned AGA for the State, Sri Devesh Kumar Sharma holding brief of Sri Surya Prakash Dubey, learned counsel for respondent No. 4 and perused the record.
2. At the very outset, learned AGA has pointed out that investigation in the instant case has already been concluded and charge sheet has been submitted against the petitioner.
3. Per contra, learned counsel for the petitioner could not dispute the aforesaid fact but states that he does not want to press this petition and seeks to withdraw it with liberty to approach appropriate forum at appropriate stage.
4. In view of the above statement, this writ petition is dismissed as withdrawn with the aforesaid liberty.

(Achal Sachdev,J.) (Rajiv Gupta,J.)

February 25, 2026
KU